

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-472/2016

New Delhi this the 19th day of February, 2016.

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Mrs. Sunita Malhotra,
Asstt. Librarian,
Emp. Code: 256124,
W/o Mr. Satish Malhotra,
Aged about 53 years,
R/o 294, Bank Enclave,
Laxmi Nagar,
Delhi-110092.
2. Mr. Harichand,
Asstt. Librarian,
Emp. Code: 256116,
S/o Late Mr. Ram Dev,
Aged about 56 years,
R/o 181, NDMC Housing Complex,
Sector-11, Rohini, Delhi-110085.
3. Ms. Seema Rani,
Asstt. Librarian,
Emp. Code: 270174,
D/o Mr. Bhagwan,
Aged about 49 years,
R/o 83, Dharm Kunj Apartment,
Sector-9, Rohini,
Delhi-110085.
4. Mr. Rama Srivastav,
Asstt. Librarian,
Emp. Code: 270231,
S/o Mr. Sanjay Mohan,
Aged about 52 years,
R/o 171, NDMC Housing Complex,
Sector-11, Rohini, Delhi-110085.
5. Ms. Neelam Rani,
Asstt. Librarian,
Emp. Code: 272659,
D/o Mr. V.P. Singh,
Aged about 46 years,
R/o D-106, Ganesh Nagar,
Pandav Nagar Complex,
Delhi.

6. Ms. Rashmi Sethi,
Asstt. Librarian,
Emp. Code: 270223,
D/o Late Mr. P.R. Sethi,
Aged about 53 years,
R/o B-92, Hans Raj Sethi Marg,
Kalkaji, Delhi-110019.

7. Mrs. Sangeeta Dixit,
Asstt. Librarian,
Emp. Code: 272451,
W/o Mr. U.S. Dixit,
Aged about 48 years,
R/o House No. 86/C, Ward No. 4,
Mehrauli, New Delhi-110030. Applicants
(By Advocate: Ms. Neetu Mishra for Ms. Rashmi Chopra)

Versus

New Delhi Municipal Council,
Through its Chairman,
Palika Kendra, Sansad Marg,
New Delhi-110001.
(By Advocate: Mr. Vaibhav Agnihotri for Mr. M.S. Reen)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard both sides.

2. One of the prayers made by the applicants in the OA is to direct the respondent to decide their representations dated 10.09.2015 and 11.09.2015 within a period of one month.
3. Learned counsel for the respondent after obtaining instructions submits that they are ready to consider the representations of the applicants and will decide the same within eight weeks.
4. In the circumstances, the OA is disposed of by directing the respondent to consider the representations dated 10.09.2015 and

11.09.2015 of the applicants and to pass appropriate speaking and reasoned orders thereon within eight weeks from the date of receipt of a copy of this order, in accordance with law. However, the applicants are at liberty to invoke the remedies available to them, if they are still having any grievances. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/